

DIVISION BENCH
COURT - II

P-111

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/202(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND JULY 2024

IN THE MATTER OF	MAHADEV TRADING COMPANY VS ELURU JUTE MILLS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Udit Agarwal, Adv.] For the Operational Creditor

Mr. Rahul Parasrampur, Adv.]

Ms. Urmila Chakraborty, Adv.] For the Corporate Debtor

Mr. Amit Mehria, Adv.]

Ms. Paramita Banerjee, Adv.]

Mr. Tamoghna Chattopadhyay, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Corporate Debtor present.
2. A settlement has been arrived at between the parties in terms of which 40 per cent of the payment is being paid by the Corporate Debtor and balance payment is supposed to be paid within a period of 30 days.
3. In view of such settlement, we deem it fit to dismiss the matter as withdrawn with liberty to the Operational Creditor to restore the Company Petition from this stage in case of settlement fails between the said parties

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**